

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**NEW DELHI**

**PRINCIPAL BENCH – COURT NO. 1**

**Service Tax Appeal No. 51101 of 2017**

(Arising out of Order-in-Appeal No. 22/AB/ST/JPR/2017 dated 06.02.2017 passed by the Commissioner (Appeals), Customs & Central Excise, Jaipur (Raj.)

**M/s Vikas Granite Exports**  
Shahpura, Jaipur

**Appellant**

VERSUS

**Commissioner of Central Excise, Jaipur**

**Respondent**

**Appearance**

None – for the Appellant.

Shri Harshvardhan, Authorized Representative – for the Respondent

**CORAM :**

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT**  
**HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

**Date of Hearing/Decision : 03/07/2023**

**Final Order No. 50823/2023**

**Justice Dilip Gupta**

A certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(Justice Dilip Gupta)**  
**President**

**(Hemambika R. Priya)**  
**Member (Technical)**

RM

